

(d) With regard to diversion of flood waters to drought areas, the Ministry of Water Resources (MoWR), which is the concerned Ministry, has informed that they have formulated a National Perspective Plan (NPP) for Water Resources Development in 1980 envisaging inter-basin transfer of water from surplus basins to deficit basins/areas which comprises of two components, viz.; (i) Himalayan Rivers Development Component and (ii) Peninsular Rivers Development Component. National Water Development Agency (NWDA) was set up under the Ministry of Water Resources in 1982 for carrying out various technical studies to establish the feasibility of the proposals of NPP and to give concrete shape to it. Based on various studies conducted, NWDA has identified 30 links (16 under Peninsular component and 14 under Himalayan Component) and received 36 proposals of Inter-State links from 6 States for transfer of water from surplus basin to deficit basin.

Tracking down remittances of NGOs

1618. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has asked the Intelligence Bureau to prepare a negative list of Non-Governmental Organisations (NGOs) and individuals to track down their sources of remittances;

(b) if so, the reasons therefor and the details thereof;

(c) whether there is growing evidence of the contravention of the Foreign Exchange Management Act (FEMA) in recent years; and

(d) the steps Government plans to take to address future violation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Prior to the meeting of the Economic Intelligence Council (EIC) in January, 2010, a need was expressed for a mechanism to track, collate and analyze inward foreign remittances. Subsequently, a sub-committee was constituted within the Central Economic Intelligence Bureau (CEIB), which comprised representatives from Intelligence Bureau (IB), Enforcement Directorate (ED), Financial Intelligence Unit (FIU), Reserve Bank of India (RBI) and Central Economic Intelligence Bureau (CEIB). The Subgroup had recommended that IB share a negative list with FIU for further dissemination with reporting entities to track foreign remittances to organizations/individuals. 77 NGOs have come to adverse notice on a *prima facie* basis so far.

(c) No Foreign Exchange Management Act (FEMA) contravention has so far been noticed by the Enforcement Directorate against any NGOs.

(d) Government will continue to see that the joint mechanism takes up the closer monitoring, so that each individual case is taken to its logical conclusion in a timely manner as per provisions of law.